



ITEM NO.1

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s) . 61/2022

BAUWA @ ANUJ

Appellant(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(With IA No. 229706/2024 - GRANT OF BAIL)

Date : 09-09-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) : Mr. Ratnakar Dash, Sr. Adv.
Mr. Abhinav Singh, Adv.
Mr. Sandeep Kumar Jha, AOR

For Respondent(s) : Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

Mr. Gaurav, AOR

UPON hearing the counsel the Court made the following

O R D E R

IA NO. 229706/2024

1. IA No. 229706/2024 is an application for bail in a pending appeal. The applicant/appellant is in custody in excess of seven years. The co-accused has, however, been acquitted.

2. Considering the period of incarceration suffered by the applicant/appellant and having regard to the totality of the facts and

circumstances, we are of the considered opinion that the applicant/appellant may be released on bail, subject to furnishing bail bonds to the satisfaction of the trial court and subject to such other terms and conditions as may be imposed by it. Ordered accordingly.

3. The application for bail stands allowed.

4. List the criminal appeal in the month of January, 2026.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)